

The Tripura Act No. 14 of 2007.



**The Tripura Municipality Disclosure
Act, 2007.**

Bancode
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**GOVERNMENT OF TRIPURA
LAW DEPARTMENT**

No.F.8(4)-Law/Leg-I/2007.

Dated, Agartala, the 12th October, 2007.

The following Act of the Tripura Legislative Assembly received the assent of the Governor on 11-10-2007 and is hereby published for general information.

P. B. Nath
Additional Secretary, Law,
Government of Tripura.

Barcode
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The Tripura Act No. 14 of 2007.

AN

ACT

to provide for transparency and accountability in the functioning of municipalities

Be it enacted by the Tripura Legislative Assembly in the Fifty Eighth year of Republic of India as follows :

Short title,
Extent and
Commencement

1. 1) This Act may be called the Tripura Municipality Disclosure Act, 2007.
- 2) It extends to such municipalities as may be notified by the State Government from time to time ;
- 3) It shall come into force on such date as the State Government may, by notification, appoint in this behalf.

Definition

2. In this Act unless there is anything repugnant in the subject or context:
 - 1) **Assets** means all immovable assets vest in the municipality ;
 - 2) **Municipality** means an institution of self-government constituted under Article 243-Q of the Constitution of India ;

Obligation of
Municipality

3. Every municipality shall maintain and publish all its records duly catalogued and indexed, in a manner and form which enables the municipality under this Act to

disclose the required information as specified in Part-A and Part-B of Appendix to this Act at quarterly intervals ;

Manner of Disclosure

4. Manner of Disclosure shall include :-
- (a) Newspaper ;
 - (b) Internet ;
 - (c) Any other mode, as may be prescribed, by the State Government under this Act by rules or notification issued from time to time.

APPENDIX

Part--A

1. Particulars of the Municipality ;
2. A Statement of the boards, councils, committees and other bodies consisting of two or more person constituted as its part of the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public or the minutes of such meetings are accessible for public ;
3. A directory of its officers and employees ;
4. The particulars of officers who grant concession, permits or authorization for each activity ;

Part--B

1. Audited financial statements of Balance Sheet, Receipts, and expenditures, and Cash flow on a quarterly basis, within two months of end of each quarter; and statutorily audited financial statements for the full financial year, within three months of the end of the financial year ;
2. The service level being provided for each of the services being undertaken by the municipality ;
3. Particulars of all plans, proposed expenditures, actual expenditures on major services provided or activities performed and reports on disbursements made ;
4. Details of subsidy programmes on major services provided or activities performed by the municipality and manner and criteria of identification of beneficiaries for such programmes ;

5. Particulars of the Master Plan, City Development Plan or any other plan concerning the development of the municipal area ;
6. The particulars of major works as may be defined in the Rules to be made under this Act, together with information on the value of works, time of completion, and details of contract ;
7. The details of the municipal funds i.e. income generated in the previous year by the following :-
 - (a) Taxes, duties, cess and surcharge, rent from the properties fees from licenses and permission ;
 - (b) Taxes, duties, cess and surcharge, rent from the properties fees from licenses and permission that remain uncollected and the reasons thereof ;
 - (c) Share of taxes levied by the State Government and transferred to municipality and the grants released to the municipality ;
 - (d) Grants released by the State Government for implementation of the schemes, projects and plans assigned or entrusted to the municipality the nature and extent of utilisation ;
 - (e) Money raised through donation or contribution from public or non governmental agencies ;

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